CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.8/97

Thursday, this the 2nd day of January,, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Executive Engineer(Construction), Southern Railway, Ernakulam.

- Applicant

By Advocate Mr MC Cherian

vs

- 1. KC Bava,
 Blaithara Parambu House,
 Eroor North.P.O. •
 Thripunithura,
 Ernakulam.
- 2. Assistant Labour Commissioner(Central) and Controlling Authority, Cochin, Valamjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner(Central), Cochin, Valanjambalam, Ernakulam. Respondents

The application having been heard on 2.1.97 the Tribunal on the same day delivered the following:

ORDER

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The orders A-l passed by the Controlling Authority appointed under the Payment of Gratuity Act, 1972 and Assistant Labour Commissioner(Central), Cochin and the order A-2 passed by the Appellate Authority under the Payment of Gratuity Act, 1972 and Regional Labour Commissioner(Central), Cochin declaring that the first respondent is entitled to gratuity for the length

of casual service rendered by him are being challenged in this application(A-1 is G.A.No.17/94 and A-2 is G.A.No.6/95).

2. An identical issue had come up before the Tribunal in O.A.631/94 and connected cases and O.A.1476/96 and connected cases. Following the decision of the Tribunal in the cases referred to above, we dismiss the application. No costs.

Dated, the 2nd January, 1997.

AM SIVADAS JUDICIAL MEMBER PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

- 1. Annexure A1: True capy of the order dated 14.2.95 of the 2nd Respondent in G.A. 17/94.
- 2. Annexure A2: True copy of the order dated 5.12.94 received on 19.12.95/of the 3rd respondent in G.A.6/95.

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